

benefit of service rendered previously is admissible in the case of Government Servants and employees of Municipal Corporation of Delhi in respect of age etc. However, the service rendered in D.E.S.U. only is counted for promotion.

### Drug Units affected by Power Shortage

\*645. DR. FAROOQ ABDULLA:  
SHRI B. V. DESAI:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that the power shortage in the State of West Bengal has affected 700 drug units;

(b) if so, whether this has resulted in a great shortage of drugs;

(c) what is the position of production of drug units operating in other States;

(d) whether the power shortage in the country has affected the drug production in other States as well; and

(e) if so, to what extent?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): (a) and (b). It is a fact that power shortage in West Bengal has affected the drug units in that State. However, this has not led to any great shortage of drugs.

(c) to (e). In other States also, power cuts have affected production in drug units as in other industrial units. However, it is not possible to quantise the extent of shortfall in production due to this factor alone, since (a) a number of units augmented power availability through diesel generators and (b) besides power cuts, other factors like raw material and fuel shortages etc. have also affected production.

### Supply of Electricity to M/s. Ashok Leylands, Madras by Kerala State

\*646. SHRI N. DENNIS: Will the Minister of ENERGY AND COAL be pleased to state:

(a) whether the Kerala Government has agreed to supply electricity to M/s. Ashok Leylands at Madras on a barter basis;

(b) if so, the details thereof;

(c) whether the Tamil Nadu Government has agreed to this proposal;

(d) whether similar barter agreements between private sector and the State Governments or State-owned Corporations have been permitted in other States; and

(e) if so, the details thereof?

THE MINISTER OF ENERGY AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI): (a) and (b). There is no direct barter deal between the Kerala Government and M/s. Ashok Leylands. The Kerala Government has requested Tamil Nadu Government to supply 3.32 million units of Energy to M/s. Ashok Leylands for getting in return supply of 420 chassis for Kerala State Road Transport Corporation. The supply of energy will be made by the Tamil Nadu Electricity Board from supplies to their grid by the Kerala State Electricity Board.

(c) The Kerala Government has not so far received any formal concurrence to their proposal from the Tamil Nadu Government.

(d) and (e) According to information made available by the State authorities so far, Andhra Pradesh has agreed to supply 1.432 million units of energy to Tamil Nadu State Electricity Board for supply to M/s. Ashok Leylands for delivery of leyland chassis to Andhra Pradesh State Road Transport Corporation.